

Government of Jammu & Kashmir  
Civil Secretariat Home Department  
Srinagar/Jammu

**NOTIFICATION**

Jammu, the 7<sup>th</sup> of April, 2020

SO 119 : - Whereas on 10.10.2019, two persons namely,

1. Chandi Khatana S/O Mohammad Ismail Khatana and 2. Wajid Ali Khatana S/O Abdul Gani Khatana, residents of Jandidhara Rajouri, were apprehended by the police in case FIR No.59/2019 P/S Kangan.

2. Whereas, on the basis of disclosure made by above named two accused persons, the police recovered 02 AK 47 rifles, 4 magazines, 120 rounds of AK series and 4 live Chinese hand grenades from the Naranag Forests; and

3. Whereas, consequently FIR No.59/2019 U/S 7/25 I.A Act, 18,19 unlawful activities prevention Act-1967 was registered in P/S Kangan and investigation was taken up; and

4. Whereas, during investigation seizure memo of the arms/ammunition was prepared by the investigating officer and statements of witnesses were recorded U/S 161 and 164-A CrPC. Also photography of the spot where from recovery was made was made part of the evidence on record; and

5. Whereas during investigation, it has been revealed that the accused were shepherds who grazed their cattle in various Bahaks of Gangbal, Malish, Ghat Jabdhara, Trunkhul, Barzipathri, Neur Tulel and were knowing routes leading to PoK; and

6. Whereas the accused were working as guides for terrorists' groups in association with Mohammad Lateef Khatana S/O Raj Wali Khatna R/O Jandhidhara Rajouri who, on further investigation, was found.

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involved in guiding the terrorists and providing logistic support to the terrorists; and

7. Whereas, on the strength of evidence on record and statement of witnesses recorded U/S (161,164-A CrPC), commission of offences U/S 18,19 of Unlawful Activities (Prevention) Act, 1967 prima-facie have been established, against the below mentioned accused persons inter-alia under 7/25 of A.Act, for which the accused have been challaned separately :-

S.No.	Name of the accused persons	Under sections
01	Chandi Khatana S/O Mohammad Ismail Khatana	18,19 Unlawful Activities (Prevention) Act, 1967
02	Wajid Ali Khatana S/O Abdul Gani Khatana	18,19 Unlawful Activities (Prevention) Act, 1967
03	Mohammad Latief Khatana S/O Raj Wali Khatana,	18,19 Unlawful Activities (Prevention) Act, 1967

8. Whereas the Authority appointed by the Government under sub-section (2) of section 45 of Unlawful Activities (Prevention) Act, 1967, has independently examined the Case Diary file and all other relevant documents relating to the case and has come to the conclusion that prima facie case is made out for prosecution against the accused under the provisions of law; and

9. Whereas, after perusing the Case Diary, the relevant documents and also, taking into consideration the views of the Authority appointed under section (2) of 45 of Unlawful Activities (Prevention) Act, 1967, the Government is of the view that there is sufficient material and evidence available against the accused persons for prosecution in terms of law.

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Now, therefore, in exercise of powers conferred by sub-section (2) of section 45 of Unlawful Activities (Prevention) Act, 1967, the Government hereby accords sanction for launching prosecution against the above mentioned accused persons for commission of offences punishable u/s 18,19 of Unlawful Activities (Prevention) Act, 1967, in the case FIR No 59/2019 of Police Station Kangan.

By order of the Government of Jammu and Kashmir.

Sd/-

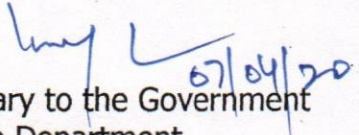
Principal Secretary to Government  
Home Department

Dated: 07 .04.2020

No. Home/Pros/123/2019

Copy to: -

1. Joint Secretary (J&K), Ministry of Home Affairs, Government of India.
2. Director General of Police, J&K Jammu. The CD file in original is returned herewith, receipt of which may kindly be acknowledged.
3. Secretary to the Government, Department of Law, Justice & Parliamentary Affairs.
4. Private Secretary to Principal Secretary to the Government, Home Department.
5. Stock file.

  
Special Secretary to the Government  
Home Department